

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1436/2003

Friday, this the 30th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

M.L.Kararwal
s/o Shri Mani Ram Kararwal
r/o G-6, Police quarters
New Police Lines, Kingsway Camp
Delhi-9

..Applicant

(By Advocate: Shri Rajinder Nischal)

Versus

1. Union of India
through its Secretary
M/o Home Affairs
North Block, New Delhi-1
2. Joint Secretary,
M/o Home Affairs
North Block, New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicant does not press the present application and states that he will take all the legal and factual pleas available in law, if need arises subsequently.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)
Member (A)

Sunil


(V.S. Aggarwal)
Chairman